

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/151(KB)2023
IA(COMPANIES.ACT)/136(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	SURESH VASUDEVA VS CFL CAPITAL FINANCIAL SERVICES LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance VC and Physical (hybrid) Mode

Ms. Urmila Chakraborty, Adv.] For Applicant
Mr. Hareram Singh, Adv.
Ms. Swagata Ghosh, Adv.

ORDER

1. Ld. Counsel for the applicant present.
2. IA(COMPANIES.ACT)/136(KB)2024
 - a. This application has been filed by the applicant in TP No.151 of 2023 seeking correction of the order dated February 23, 2024.
 - b. In the said order, the Paragraph No.2 shall be read as “ **Ld. Counsel for the applicant states that an appeal is being taken to Hon’ble Division Bench against the order of Transfer Petition to this Tribunal.**” instead of “Ld. Counsel for the applicant states that an appeal **has been** taken to Hon’ble Division Bench against the order of Transfer Petition to this Tribunal.”
 - c. Accordingly, this IA is **allowed** and **disposed of**.
 - d. Rest of the contents of the order shall remain unchanged.
3. List this matter on **26.07.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**